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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

PUBLIC NOTICE No. 46 (RE-98)/1997-2002

NEW DELHI: 7.10.98

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In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II- Section 3 – Sub- section (ii) vide S.O No. 283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes following amendment in the Handbook of Procedures (Vol.1) (RE-98), 1997-2002:

1. Paragraph 12.2(a) shall be amended to read as as follows:

"For grant/renewal of any status, the application shall be filed latest by 30th November, 1998. Deficiency, if any, must be communicated by the licensing authorities by 15th December. If this is not done, then existence of deficiency and non rectification thereby by 31st December will not be treated as a ground for rejecting the application. The applicant shall be required to submit the rectification of deficiency to the licensing authorities by 31st December. Any application where deficiencies are rectified thereafter shall be rejected out rightly".

2. The following may be added as paragraph 7.25 (iv) after the paragraph 7.25(iii):

However, in case of supply to EOU/EPZ under Special Imprest Licence, DEEC exports shall be endorsed by Customs/Central Excise Authority located within the zone/unit.

3. Sub-paragraph of paragraph 7.4(c) shall be amended to read as follows:

"Copies of such applications shall also be simultaneously endorsed to the Drug Controller of India, Nirman Bhawan, New Delhi, Narcotics Commissioner, Central Bureau of Narcotics, Gwalior. and the respective Zonal Director of the Narcotics Control Bureau alongwith a declaration that the applicant will maintain the records and also submit the prescribed records/ returns"

4. The following agencies may be added at the respective sub heading in Appendix 51B:

Meghalaya

2. Meghalaya EXIM chamber of commerce,

(Regd No. SR/MECC-382/96 of 1996)

Umsohsun shillong –1

Meghalaya

Tripura

1. Tripura Exporter-Importer's chamber of commerce

Export House,

Kamarpukar Par, A.A.Road,

P.O.Agartala college,

Agartala, West tripura – 799 004

5. The column 4 of Appendix 20E shall be amended to read as follows:

"No. and date of quality certificate of ISO 9000 (series) or IS/ISO 9000(series) or number and date of WHO-GMP certificate or No and Date of HACCP certificate and name and address of issuing authority".

6. The following may be added at the end of sub paragraph 3 of note 2 of Appendix 11.11, paragraph 11.11A, paragraph 12.8(c) and paragraph 14.3.

" The applicant shall have an option to file the application for grant of SIL on yearly basis against export proceeds realised during April-March in respect of exports made on or after 1.4.97 "

7. The following may be added after column 4 in Appendix 20B, 20D, and:

"/FOB value of exports proceeds realised against exports made on or after 1.4.97 (during April-March)" .

8. The following may be added after column 7 in Appendix 20D:

" / The CIF value of all licences issued (licensing yearwise) plus 2.5 times of the DEPB value issued plus CIF value of duty free gold/ silver / platinum obtained from nominated agencies both by me and my Subsidiary Company except EPCG licences, Special Import Licence and licences surrendered within the period of their validity is Rs. _____ during April-March _____ "

9. The following may be added as paragraph 12.12 after the paragraph 12.11:

"Manufacturing companies or industrial houses eligible for recognition as Star trading house and super star trading house in terms of paragraph 12.12A of Exim Policy shall file an application in Appendix –19A alongwith an Memorandum of Understanding (MOU). Such status holder, however, shall be entitled for SIL benefit based on the eligibility criteria prescribed for Export House/Trading House/ Star Trading House/ Super Star Trading House. Therefore, while issuing the status certificate, a specific endorsement shall be made regarding issuance of SIL in the prescribed category of status on NFE/ FOB basis.

The existing Export House/Trading House may also apply for above recognition, if eligible, subject to the above condition.

10. The following may be added as Appendix 19A after Appendix19:

Appendix 19A

APPLICATION FOR GRANT OF STAR TRADING HOUSE/SUPER STAR TRADING HOUSE

Note: 1. Please see Paragraph 12.12A of the Policy and Paragraph 12.12 of this Handbook

2. Please read the general instruction given at Appendix 1 before filling this application.

3. In addition to 2 copies of this application form, please also submit Appendix-1 A (in duplicate) alongwith this application.-----

FOR OFFICIAL USE

File No.:----- Date:-----

1. Name and address :

2. I E Code Number :

3. Application for STH/SSTH:

4. Branches (In India/Abroad) :

S.No. Name of the Place/Country Code

5. Subsidiary Company:

----- S.No. Company Name

6. Details of E H/TH/ Certificates issued earlier (if any).

S.No.	Certificate number and date	Validity	
		From	To

7. Annual manufacturing turnover during the preceeding year 19____ - 19 ____.

DECLARATION=====

- I/We hereby declare that this application is based on the manufacturing turnover of the preceeding years.

- I/ We further certify that I/ We am/ are authorised to verify and sign the statement on behalf of the applicant.
- I/ We fully understand that any information furnished in the above statement, if proved incorrect or false, will render me/us liable to face any penal action or other consequences as may be prescribed in law or otherwise warranted.
- I/ We further declare that I/We has/have not applied nor obtained any recognition certificate as Star Trading House/Super Star Trading House from any other authority.

Signature_____

Name in Block Letters_____

Designation_____

Place_____ Full Official Address

Official

Date_____ Stamp/ Seal Full Residential Address

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CERTIFICATE OF CHARTERED ACCOUNTANT/ COST AND WORKS ACCOUNTANT/ COMPANY SECRETARY

I/We hereby confirm that I/We have examined the prescribed registers and also the relevant records of M/s.....
for the year 19-- to 19-

- i. M/s(full name and address of the applicant) have made an annual manufacturing turnover of Rs. _____ during the preceding licensing year as specified in column 7 above.
- ii. The relevant register has been authenticated under my/our seal/signature.
- iii. The information of manufacturing turnover given in the above statement is in agreement with the relevant register and records; the same has been incorporated in the books of accounts maintained by M/s..... and is also true and correct.
- iv. It has been ensured that the information furnished is true and correct in all respect; no part of it is false or misleading and no relevant information has been concealed or withheld;
- v. Neither I, nor any of my partners is a partner, director, or an employee of the above-named entity or its associated concerns;
- vi. I/We further certify that M/s has realised 95% or more of the export proceeds in respect of exports made by him in the preceding three licensing years (excluding the export made during last six months from the date of filing of application).

I/We hereby certify that the total value of outstanding export proceeds beyond a period of 6 months from the date of export made by the applicant

vii. I/we fully understand that any statement made in this certificate, if proved incorrect or false, will render me/us liable to face any penal action or other consequences as may be prescribed in law or otherwise warranted.

Signature.....

Place..... Registered.....

Official

Date..... Stamp/ Seal Regn. No. and Date of the

Corporate Membership.....

This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade

Copy to all concerned,

By orders etc.

(Ajay Sahai)

(file No. PRU/AS/98-99/ misc6)